

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Excise Appeal No. 52128 of 2015 [DB]

[Arising out of Order-in-Original No. 24-25/2014-15 dated 25.02.2015 passed by the Commissioner of Central Excise, Delhi-II, New Delhi]

M/s.Taneja Mines Pvt. Ltd.

...Appellant

Empire Plaza 102 & 302, (Empire Estates),
Mehrauli Gurgaon Road,
Sultanpur, New Delhi

VERSUS

Commissioner of Central Excise, Delhi-II ...Respondent

Central Revenue Building,
Indraprastha Estate,
Mew Delhi-110002.

WITH

Excise Appeal No. 53164 of 2015 [DB]

[Arising out of Order-in-Original No. 29-33/2014-15 dated 25.03.2015 passed by the Commissioner of Central Excise, Delhi-II, New Delhi]

M/s.Taneja Mines Pvt. Ltd.

...Appellant

Empire Plaza 102 & 302, (Empire Estates),
Mehrauli Gurgaon Road,
Sultanpur, New Delhi.

VERSUS

Commissioner of Central Excise, Delhi-II ...Respondent

Central Revenue Building,
Indraprastha Estate,
Mew Delhi-110002.

WITH

Excise Appeal No. 50094 of 2016 [DB]

[Arising out of Order-in-Original No. 12/2015-16 dated 26.10.2015 passed by the Commissioner of Central Excise, Delhi-II, New Delhi]

M/s.Taneja Mines Pvt. Ltd.

...Appellant

Empire Plaza 102 & 302, (Empire Estates),
Mehrauli Gurgaon Road,
Sultanpur, New Delhi.

VERSUS

Commissioner of Central Excise, Delhi-II ...Respondent

Central Revenue Building,
Indraprastha Estate,
Mew Delhi-110002.

AND

Excise Appeal No. 52286 of 2016 [DB]

[Arising out of Order-in-Original No. 22/2015-16 dated 18.03.2016 passed by the Commissioner of Central Excise, Delhi-II, New Delhi]

M/s.Taneja Mines Pvt. Ltd.Empire Plaza 102 & 302, (Empire Estates),
Mehrauli Gurgaon Road,
Sultanpur, New Delhi.**...Appellant***VERSUS***Commissioner of Central Excise, Delhi-II**Central Revenue Building,
Indraprastha Estate,
New Delhi-110002.**...Respondent****APPEARANCE:**Shri Shantanu Kumar & Sukriti Das Advocates for the Appellant
Shri.O.P. Bisht, Authorised Representative for the Respondent**Coram: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**DATE OF HEARING/ DECISION : **20/02/2020****FINAL ORDER Nos. 50379-50382/2020****RAMESH NAIR:**

The appellant has filed Form No. SVLDRS-4, which states that the dispute between the parties as regards tax, interest and penalty stands fully and finally settled. Accordingly, the appeal stands dismissed as withdrawn.

[Dictated and Pronounced in the open Court]

**(RAMESH NAIR)
MEMBER (JUDICIAL)****(RAJU)
MEMBER (TECHNICAL)**